

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-1031(ND)2018

CORAM:

**PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
03.09.2019.**

**NAME OF THE COMPANY: M/s. Sonu Trading Company V/s. M/s. Noslar
International Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

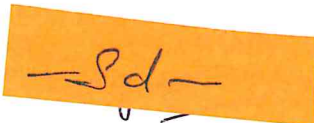
Present: Mr. Rakesh Kumar, Advocate for Resolution Applicant

ORDER

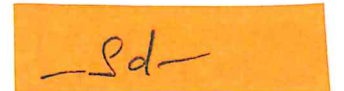
CA 1102/2019 has been filed praying for exclusion of certain time in computing the CIR period. The resolution applicant wants to revise the plan. 270 days are already over. Ld. Counsel prays for an adjournment to satisfy this Bench that the exclusion of days can be granted and the resolution period can be extended beyond 270 days.

To come up for further consideration on 12th September, 2019.

CA 1103/2019 be listed on the next date of hearing.



**(L. N. Gupta)
Member (T)**



**(Ina Malhotra)
Member (J)**